

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH

**(through Hybrid Mode)
COURT-II**

Item No. 116

C.P. (IB)/220(CH)2021

IN THE MATTER OF:

Industrial Metal Corporation

...Petitioner/ Operational Creditor

Vs.

K.S. Pipe fittings pvt ltd

...Respondent/ Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 02.02.2024

CORAM:

**SH. P.S.N. PRASAD
HON'BLE MEMBER (J)**

**SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)**

PRESENT:

For the Petitioner : Mr. Umang Goyal, Advocate
For the Respondent : Mr. Ankit Sharma, Advocate

ORDER

Heard the submissions made by counsel for the Operational Creditor as well as counsel for the Corporate Debtor. It is submitted by both counsels that part of the payment has been received. The counsels therefore, are directed to take clear instructions from their clients and come with the necessary application for withdrawal of the matter on the next date of hearing. Post this matter after ten days. Let the matter be posted for 20.02.2024.

**Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)**

**Sd/-
(P.S.N. PRASAD)
MEMBER (J)**

Tanvi